

### Defence Production Unit at Saintala

5240. SHRI M.G. REDDY : Will the PRIME MINISTER be pleased to state :

- (a) the production performance of the Defence production unit at Saintala;
- (b) the employment generated by the above unit; and
- (c) the extent to which the local people have been give employment therein?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) The factory is in the process of being established.

(b) and (c). The present manpower strength is 995. Of the 933 non-gazetted personnel, 883 have been recruited through the local district employment exchange.

[Translation]

### Supply of Medicines

5241. SHRI KASHIRAM RANA : Will the PRIME MINISTER be pleased to state :

- (a) whether the medicines supplied to each State is far below the quantity demanded by them;
- (b) if so, the quantity of medicines demanded by each State and supplied to them during the last three years; and
- (c) the steps taken by the Government to supply adequate quantity of medicines?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) to (c). Health being a State subject, medicines are procured and supplied by State Governments from their own resources. However, for major National Health Programmes like Malaria, T.B., Leprosy, Blindness, AIDS, Rural Health Programmes (medicines for sub-centres) etc. drugs are supplied as per norms which are generally adequate.

[English]

### Foreign Investment

5242. SHRI BOLLA BULLI RAMAIAH : Will the PRIME MINISTER be pleased to state :

- (a) whether India and France have agreed to sign 15 pacts with Indian companies;
- (b) if so, the details thereof;
- (c) the specific fields where France has agreed to cooperate with India; and
- (d) if so, to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b). The record of pacts signed between Indian and foreign companies is not maintained by the Government. However, 166 proposals of technical and investment collaborations between Indian and foreign companies have been approved in the last three years - 1992, 1993, and 1994.

(c) and (d). During the Indo-French Joint Business Council meeting held in New Delhi in February, 1995, the French industrialists have shown interest in collaborating in following fields - transport, power generation, pharmaceuticals, petro-chemicals, hydro-carbons, telecommunications, food processing etc.

[Translation]

### Lok Adalats

5243. SHRI HARI KEWAL PRASAD : Will the PRIME MINISTER be pleased to state :

- (a) the number of Lok Adalats constituted in Uttar Pradesh after implementation of Legal Service Authority Act, 1987;
- (b) the nature of cases admitted and disposed of in these Adalats;
- (c) the number of cases disposed of so far by them; and
- (d) the measures taken/proposed to be taken by the Government to popularise the Lok Adalats in the Country?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) Lok Adalats are not akin to regularly constituted Law Courts but are voluntary efforts for resolution of disputes through persuasive and conciliatory method;

According to information furnished by the Uttar Pradesh Legal Aid and Advice Board, 1949 Lok Adalats were organised in the State of Uttar Pradesh from the financial years 1986-87 upto 1994-95.

- (b) The following categories of cases are being referred to for settlement before the Lok Adalat :
  - (i) Civil, revenue and criminal disputes which are compoundable or punishable by fine;
  - (ii) Matrimonial disputes including maintenance cases under section 125 Cr. P.C.;
  - (iii) Motor Accident Compensation Claim Cases/ Appeals; and
  - (iv) Labour cases and other miscellaneous categories of cases.